

ITEM NO.2 Court 1 (Video Conferencing)

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).6554/2021

(Arising out of impugned final judgment and order dated 05-01-2021 in WPIL No.254/2020 passed by the High Court of Andhra Pradesh at Amravati)

SRIVARI DAADAA

Petitioner(s)

VERSUS

TIRUMALA TIRUPATI DEVASTHANAMS

Respondent(s)

(FOR ADMISSION and IA No.58153/2021-EXEMPTION FROM FILING O.T. and IA No.58151/2021-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.58152/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Satya Sabharwal, Adv.
Mrs. Yugandhara Pawar Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

The application for permission to appear and argue in person is allowed.

Heard Mr. Srivari Daadaa, the petitioner, who has appeared in person as also Mr. Satya Sabharwal, learned counsel, who appears on caveat on behalf of the respondent.

Learned counsel appearing on behalf of the respondent prays for and is granted one week's time to get instructions about the representation dated 18.03.2020 sent by the petitioner-in-person to the respondent.

List the matter after one week.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)

